

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 180/00423/2020**

**Monday, this the 14<sup>th</sup> day of September, 2020**

**CORAM:**

**Hon'ble Mr. P. Madhavan, Judicial Member**  
**Hon'ble Mr. K.V. Eapen, Administrative Member**

Monsi K. Joseph, S/o. Joseph,  
aged 53 years, Gramin Dak Sevak  
Branch Postmaster (under orders of  
removal from service), Atakkathode BO,  
Kelakam, Thalassery – 670674,  
residing at Koippuram House,  
PO Chettiamparamba, Kannur,  
Thalassery – 670 674,  
Mobile No. - 6238059513.

..... **Applicant**

**(By Advocate : Mr. M.R. Hariraj)**

**V e r s u s**

1. Union of India, represented by  
Secretary to Government of India,  
Department of Post, New Delhi – 110 001.
2. Chief Postmaster General, Kerala Circle,  
Thiruvananthapuram – 695 001.
3. Postmaster General, Northern Region,  
Calicut-673 011.
4. The Director of Postal Services, Northern Region,  
Calicut – 673 011.
5. The Superintendent of Post Offices,  
Thalassery Division,  
Thalassery – 670 102.

..... **Respondents**

**(By Advocate : Mrs. Mini R. Menon, ACGSC)**

This application having been heard on 14.09.2020 through video conferencing, the Tribunal on the same day delivered the following:

**ORDER (Oral)**

**Hon'ble Mr. P. Madhavan, Judicial Member** –

Heard the learned counsel appearing for the parties through video conferencing.

2. The applicant is aggrieved by the order imposing on him the penalty of removal from service and the order of the appellate authority rejecting his appeal. He is further aggrieved by the refusal of the respondents to consider and pass orders on the revision petition filed by him against the impugned orders. Hence, he has filed this OA seeking reliefs as under:

*“i. to call for the records leading to Annexure A1 and A5 to quash the same.*

*ii. To direct the respondents to re-instate the applicant with all consequential benefits including arrears of pay and allowances.*

*iii. Grant such other reliefs as may be prayed for and the court may deem fit to grant, and*

*iv. To grant the costs of this Original Application.”*

3. When the matter came up for consideration today, learned counsel for the applicant submitted that the revision petition of the applicant Annexure A8 is still pending consideration with the respondents. The applicant will be satisfied if the revision petition is directed to be disposed of by the respondents within a time frame.

4. Learned counsel for the respondents submitted that they have no objection in considering the revision petition filed by the applicant.

5. In view of the limited relief sought by the applicant, without going into the merits of the case, the competent authority is directed to consider Annexure A8 revision petition dated 17.1.2019 filed by the applicant and pass a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

6. The Original Application is disposed of as above at the admission stage itself. No order as to costs.

**(K.V. EAPEN)**  
**ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)**  
**JUDICIAL MEMBER**

“SA”

**Original Application No. 180/00423/2020**

**APPLICANT'S ANNEXURES**

- Annexure A1** – True copy of the order No. F1/4/1/13-14 dated 30.9.2016 issued by the 4<sup>th</sup> respondent removing the applicant from service.
- Annexure A2** – True copy of appeal dated 25.11.2016 submitted by the applicant to the 5<sup>th</sup> respondent.
- Annexure A3** – True copy of final order dated 16.8.2017 in OA No. 684/2017.
- Annexure A4** – True copy of the final order dated 15.1.2018 in MA 1169/2017 in OA 684/2017.
- Annexure A5** – True copy of the appellate order by memo No. STA/30-13/16-17 dated 8.6.2018.
- Annexure A6** – True copy of the wedding invitation the son of the elder sister of the applicant's wife.
- Annexure A7** – True copy of order No. RTIA/DO-22/18 dated 16.10.2018.
- Annexure A8** – True copy of the revision petition dated 17.1.2019.
- Annexure A9** – True copy of order No. Appeal/general dated 11.12.2018 of the 5<sup>th</sup> respondent.
- Annexure A10** – True copy of order No. Appeal/General dated 29.1.2019.

**RESPONDENTS' ANNEXURES**

Nil

-X-X-X-X-X-X-X-X-